## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP No. 141/98 IN OA No. 257/92

New Delhi, this the 6th day of September, 1999

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J) HON'BLE MR. S.P.BISWAS, MEMBER (A)

In the matter of: Dr. Laxmi Ahuja Working as Associate Professor Biochemistry Lady Hardinge Medical College New Delhi. (None.)

.... Applicant

Vs.

Sh. K.B.Saxena Secretary Health Ministry of Health and Family Welfare Nirman Bhavan New Delhi. .... Respondents (By Advocate: Sh. Vijay Mehta)

## ORDER (ORAL)

By Mrs. Lakshmi Swaminathan, M(J)

Learned counsel for respondents has submitted that letter dated 5.8.99 is placed on records Learned counsel further submits that amount of arrears as mentioned in this letter has already been paid to the applicant and the respondents have fully complied with the order dated 2.4.97 in OA-257/92.

2. In the circumstances he prays that nothing survives in the CP-141/98. In the light of our previous order dated 5.8.99 and the submissions made by the learned counsel for the respondents, we dismiss CP-141/98. Notices to respondents stands discharged.

no oreson ( S.P. BISWAS )

Member (A)

(MRS. LAKSHMI SWAMINATHAN)

Latel Smethe

Member (J)